

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal(Civil)...CC 537/2001

(From the judgement and order dated 19/04/2000 in RSA 2154/98
of The HIGH COURT OF PUNJAB & HARYANA AT CHANDIGARH)

STATE OF HARYANA

Petitioner (s)

VERSUS

BALWANT SINGH

Respondent (s)

(With I.A.No.1-Appln(s). for c/delay in filing SLP)

Date : 05/02/2001 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE V.N. KHARE
HON'BLE MR. JUSTICE N. SANTOSH HEGDE

For Petitioner (s) Mr. Neeraj Jain, Adv.
for Mr. Mahabir Singh, Adv.

For Respondent (s)

UPON hearing counsel the Court made the following
O R D E R

.....L.....I.....T.....T.....T.....T.....J
Issue notice on special leave petition,
prayer for interim relief as well as on
the application for condonation of delay.

Meanwhile the operation of the order under
challenge shall remain stayed.

.SP1

(Alka Dudeja)
Court Master

(S. Krishnan)
Court Master